

GOVERNMENT OF INDIA
MINISTRY OF WOMEN & CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 1089
ANSWERED ON 24.07.2026

PORTAL FOR SEXUAL HARASSMENT CASES

1089. DR. THIRUMAAVALAVAN THOLKAPPIYAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has launched dedicated portal for registering sexual harassment case at work places;
- (b) if so, the details thereof;
- (c) whether the Government has any data about the number of complaints registered along with the action taken on such complaints; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) to (d): The Ministry of Women and Child Development (MWCD) launched the Sexual Harassment Electronic Box (SHe-Box) Portal (<https://shebox.wcd.gov.in/>), as a digital governance initiative on August 29, 2024, for effective implementation of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (POSH Act). The Portal has seen significant onboarding with over 189,600 workplaces having more than 10 employees at both Government and Private sector level.

The POSH Act mandates the Appropriate Government to monitor the implementation of the Act and maintain data on number of cases filed and disposed of under Act. It provides for constitution of Internal Committee (IC) where the number of employees is 10 or more and also mandates for constitution of Local Committee (LC) by the District Officer notified under the Act to deal with

the cases of workplaces where the number of employees is less than 10 or when the complaint is against the employer itself.

SHe-Box Portal is not a mechanism for statutory or regulatory oversight; it is only an IT aid to provide a centralized online system to facilitate dissemination of information about the ICs and LCs constituted at various workplaces so that any aggrieved woman may file complaint in a secure and hassle-free manner and track its progress. However, as mandated under the POSH Act, the appropriate Governments are responsible for monitoring the implementation of the Act.

The portal provides options for disposal of complaints in accordance with relevant provisions under the POSH Act including Section 12 to 15 and Rules 7 to 10 under POSH Rules. Details of complaints registered and disposed on the SHe- Box Portal since its launch on 29th August, 2024 (as on 21.07.2026) are as below:

Workplace/ Sector	No. of Complaints received	No. of Complaints Disposed
Central	223	139
State	157	61
Private	130	8
Total	510	208
